

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-246/ND/2020

IN THE MATTER OF:

M/s. Becon Pipe Industries

...PETITIONER

Vs.

M/s. TSL Electro Power Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 07.02.2020.

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

**:Ms. Bhumika Kapoor,
Advocate**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational-creditor. Learned counsel for the respondent is present and undertakes to file vakalatnama in course of the day and he seeks time to file reply. In the meantime, learned counsel for the respondent/corporate-debtor has submitted that claim is only in respect of the interest. On that learned counsel for the operational-creditor seeks time to get information from the client. Post the matter to 25th February, 2020.

- 2 d -

**(V.K. Subburaj)
Member (T)**

- 2 d -

**(Abni Ranjan Kumar Sinha)
Member (J)**